(1) A copy of Notification No. G.S.R' 443 (E) (Hindi and English versions) published in Gazette of India dated the 15th September, 1973 under sub-section (1) of section 12A of the Essential Commodities Act, 1955. [*Placed in Library. See* No. LT-5796/73].

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:

(i) The Inter-Zonal Wheat and Wheat Products (Movement Control) Third Amendment Order, 1973, published in Notification No. G.S.R. 463(E) in Gazette of India dated the 1st October, 1973.

(ii) The Roller Mills Wheat Products (Ex-Mill) Price Control (Amendment) Order, 1973, published in Notification No. G.S.R. 490(E) in Gazette of India dated the 7th November, 1973.

(iii) The Delhi Roller Mills Wheat Products (Ex-mill and Retail) Price Control (Amendment) Order 1973, published in Notification No. G.S.R. 491(E) in Gazette of India dated the 7th November, 1973. [*Placed in Library. See* No. LT-5797/73].

NOTIFICATIONS UNDER WILD LIFE PROTECTION ACT

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 63 of the Wild Life Protection Act, 1972.

(1) The Wild Life (Stock Declaration) Lakshadweep Rules, 1973, published in Notification No. G.S.R. 482(E) in Gazette of India dated the 1st November, 1973.

(2) The Wild Life (Transactions and Taxidermy) Lakshadweep Rules, 1973, published in Notification No. G.S.R. 483(E) in Gazette of India dated the 1st November, 1973. [*Placed in Library. See* No. LT-5798/73].

KRISHNASWAMY INQUIRY COMMISSION REPORT ON SURYAPET LIQUOR TRAGEDY

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): I beg to lay on the Table a copy of the Report of the Krishnaswamy Inquiry Commission into the Suryapet Liquor Tragedy together with memorandum on 'Action Taken' on the Report, under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952, read with clause (c) (iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh. [*Placed in Library. See* No. LT-5799/73].

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**11.55 hrs.**

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 22nd November, 1973,

[Secretary-General]

agreed without any amendment, to the Textiles Committee (Amendment) Bill, 1973, which was passed by the Lok Sabha at its sitting held on the 13th November, 1973".

MR. SPEAKER: Shri Raj Bahadur will make a statement later on... (*Interruptions*) Let us see to it later on.

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**11.56 hrs.**

## ELECTION TO COMMITTEE

### JOINT COMMITTEE ON OFFICES OF PROFIT

SHRI PATTABHI RAMA RAO (Rajamundry): I beg to move:

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of rule 254 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Joint Committee on Offices of Profit for the unexpired portion of the term of the Committee *vice* Shri Dharnidhar Basumatari resigned from the Committee."

MR. SPEAKER: The question is:

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of rule 254 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Joint Committee on Offices of Profit for the unexpired portion of the term of the Committee *vice* Shri Dharnidhar Basumatari resigned from the Committee."

*The motion was adopted.*

**11.58 hrs.**

## MATTER UNDER RULE 377

### ACTION TAKEN BY GOVERNMENT ON BHARGAVA COMMISSION'S REPORT ON SUGAR NATIONALISATION

MR. SPEAKER: Shri Pandey.

SHRI NARSINGH NARAIN PANDEY (Gorakhpur): It is seven months since the Bhargava Commission on sugar nationalisation has submitted its report to the Government but the Government was not in a position to inform the House regarding the various actions taken in this regard with the result that the canegrowers, consumers and sugar workers are finding themselves in a great dilemma. The Crushing season has started and the canegrowers' association is asking for Rs. 15 per quintal as the minimum price for cane. So far this has not been announced. The Tariff Commission has already submitted its report to the Government. The sugar magnates are trying hard to see that the sugar price is increased. No national sugar policy was announced in this House; no cane price has been announced. The Minister should come with a statement on sugar policy for the season.

PROF. MADHU DANDAVATE: (Rajapur): When is there going to be a discussion on this? I should like to know from the Minister. Notice under 193 had already been decided upon, so that all the aspects can be discussed. The Business Advisory Committee has already decided.

SHRI S. M. BANERJEE (Kanpur): The U. P. Government has announced that the increase will be only one rupee. If the Minister makes an announcement I welcome it, provided the Government is prepared to increase it, as demanded, by Rs. 3. I fully support Mr. Pandey. Before the elections it should be nationalised. I am told that the sugar magnates do not want it before elections.. (*Interruptions*)